

**The Tripura Block Panchayat Samitis (Supervision and  
Control by Block Development Officer/Project Executive  
Officers) Rules, 1980**



TRIPURA



GAZETTE

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PART-I—Orders and notifications by the Government of Tripura,  
the High Court, Government Treasury etc.

Government of Tripura  
Panchayat Raj Department

No. F. 6(7-27)-GL/PR/79(A)

Dated, Agartala,  
the 7th February, 1980.

**NOTIFICATION**

WHEREAS a draft of the Tripura Block Panchayat Samitis (Procedure for framing by-laws) Rules, 1979, was published as required by sub-section (1) of Section 41 of the Tripura Block Panchayat Samitis Act, 1978 (14 of 1978) at pages 1 to 28 of the Tripura Gazette, Extraordinary Issue, dated, the 10th December, 1979, with the Notification of the Government of Tripura in the Panchayat Raj Department No. F. 6(7-27)-GL/PR/79(A), dated, Agartala, the 26th November, 1979, inviting objections and suggestions from all persons likely to be affected thereby within 30 (thirty) days from the date of publication of the aforesaid rules ;

AND WHEREAS the said Gazette was made available to the public on the 10th December, 1979 ;

AND WHEREAS no objections and suggestions received from the public on the said draft for consideration by the State Government ;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) of Section 41 of the said Act, the Governor of Tripura is pleased to make the following rules, namely :—

1. SHORT TITLE AND COMMENCEMENT.

- (a) These rules may be called the Tripura Block Panchayat Samitis (Supervision and Control by Block Development Officer/Project Executive Officers) Rules, 1980.
- (b) They shall come into force on and from the date of their publication in the official Gazette.

2. DEFINITION.—In these rules unless there is anything repugnant in the subject or context :—

- (i) "Act" means the Tripura Block Panchayat Samitis Act, 1978 (Tripura Act No.14 of 1978) ; and
- (ii) Words and expressions used in these rules but not defined herein shall have the meanings respectively assigned to them in the Act.

3. (1) In respect of any scheme project, institution or other work of a Panchayat Samiti entrusted to the Goan Panchayats within its jurisdiction and also in respect of the programme of a Goan Panchayats having a direct bearing on the Development activities of the Block Panchayat Samiti the Block Development Officer/Project Executive Officer may at all reasonable hours enter on inspect :—

- (a) any immovable property or any work in progress under the control of any Goan Panchayat ;

(b) institution maintained by or under the control of Goan Panchayat and any records, registers or other documents kept in such institution ;

(c) the office of any Goan Panchayat and any records, registers or other documents kept therein.

(2) The Officers and servants of a Goan Panchayat shall afford to the Block Development Officer/Project Executive Officer access at all reasonable hours to the premises or properties or documents of the Goan Panchayat required by such Block Development Officer/Project Executive Officer for the purpose of discharging his duties in this behalf.

4. The Block Development Officer/Project Executive Officer with the approval of the Chairman may :—

(a) direct any Goan Panchayat to make provision for and to execute or provide any public work or amenity or service corresponding to or directly bearing on any scheme of the Block Panchayat Samiti ;

(b) call for any record, register or other documents in the possession or under the control of any Goan Panchayat ;

(c) require any Gaon Panchayat to furnish any return, Plan estimate, statement, account or statistics ;

(d) require any Gaon Panchayat to furnish any information or report on any matter connected with such Gaon Panchayat ; and

(e) record in writing for the consideration of any Gaon Panchayat any observations in regard to its or his proceedings or duties.

5. Where a scheme or work of the Block Panchayat Samiti is entrusted to two or more Gaon Panchayats jointly and where two or more Gaon Panchayats have taken up any scheme or work as a joint venture having a direct bearing on

any development activity of the Block Panchayat Samiti the Block Development Officer/Project Executive Officer shall have the same powers as are specified in rule 3 and 4 over such Gaon Panchayats in respect of such scheme or work.

6. The powers specified in rules 3, 4 and 5 shall be exercised by the Block Development Officer/Project Executive Officer under the guidance of the Chairman and shall be in addition to and not in derogation of any power exercisable by other competent officers of the State Government.

By order of the Governor,  
S. R. Sankaran  
Addl. Chief Secretary to the  
Govt. of Tripura.